

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB)No.106/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi.

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8th January, 2020, At 10:30 A.M

Name of the Company		Kunal Finance & Credit Pvt. Ltd. and Others Vs. Wearit Global Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 CS Abhijit Nagee — FC
2 CS Siddhartha Murarka

Abhijit
08/01/2020

2 P Sarcenti
Siddhartha Chatterjee } C.D
Anandam Das } →

→
AS ✓
08/01/2020

ORDER

Ld. Counsel for the Financial Creditor and Corporate Debtor appeared.

Both of them submitted that matter is settled in between the parties. Financial Creditor seeks liberty to withdraw the matter. Permission is granted.

Matter is **disposed of** as withdrawn with liberty to the Financial Creditor to revive the matter in case settlement fails.

[Signature]

Virendra Kumar Gupta
Member (Technical)

[Signature]

Madan B. Gosavi
Member (Judicial)